

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 6213/2020

(Arising out of impugned final judgment and order dated 17-12-2019 in CRLA No. 1878/1991 passed by the High Court of Judicature at Allahabad)

INDRA MANI

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

Date : 13-01-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE AJAY RASTOGI

For Petitioner(s) Mr. Gaurav Bhatia, Sr. Adv.
Mr. Gaurav, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner is permitted to
file additional affidavit on the question of juvenality
within two weeks.

List the matter after two weeks.

(ANITA MALHOTRA)
COURT MASTER

(KAMLESH RAWAT)
COURT MASTER